

FIR No.381/2014
PS Patel Nagar
U/s 302/394/411/34 IPC
State Vs. Ravi @ Ravadhar Joshi

21.08.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.R.R.Jha, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused Ravi @ Ravadhar Joshi for grant of interim bail for a period of 45 days.

Fresh reply to the above application has been received on behalf of SI Kamal Sharma.

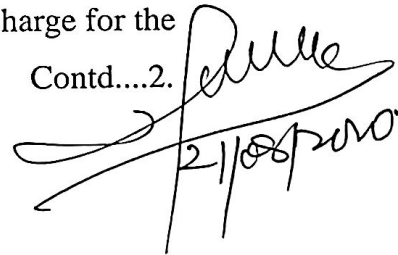
Conduct report of the applicant/accused has been received on behalf of the Supdt. Central Jail no.4, Tihar, Delhi.

Ld. Counsel for the applicant/accused submits that the present application has been filed in terms of HPC guidelines dt. 18.05.2020.

Though as per conduct report dt. 20.08.2020, as received on behalf of Supdt. Central Jail no.4, the applicant/accused is in custody from 30.06.2014 to till date and his conduct in the jail is satisfactory/Good.

However, perusal of the copy of charge framed against the applicant/accused shows that in this case, the charge for the

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offences u/s 458/392/302/120B/411/34 IPC were framed against the applicant/accused as well as other co-accused persons.

As per the HPC guidelines dt. 18.05.2020, offence u/s 302 IPC is covered, however, offence u/s 392/458 IPC are not covered.

The allegation against the applicant/accused and other three co-accused persons are that on the intervening night of 11/12.06.2014, between 09:00 PM to 07:00 AM, committed robbery at H.No. 8/28, West Patel Nagar and while committing robbery also committed murder of Sh. Rohit Sethi.

Therefore, this case does not fall under the HPC guidelines dt. 18.05.2020.

Accordingly, the application u/s 439 Cr.P.C. is dismissed.


(Lal Singh) 21/08/2020.
ASJ-05(W)/THC/Delhi
21.08.2020(P)

FIR No. 676/14
PS Ranhola
U/s 302/308/325/34 IPC
State Vs. Ram Pratap Mehto

21.08.2020

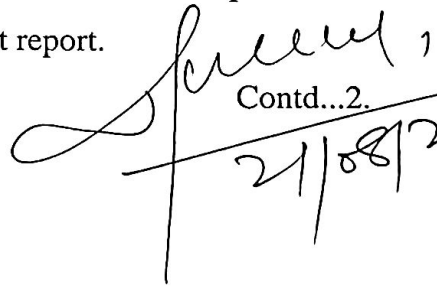
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Sumant Manchanda, Ld. Counsel for the
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused in terms of HPC guidelines dt. 18.05.2020. He further submits that the applicant/accused is not involved in any other case except the present case.

Reply has been received on behalf of SI Sedhu Ram Yadav. However, he has sent reply qua accused Rajesh Mehto, whereas the present application has been filed on behalf of the applicant/accused Ram Pratap Mehto.

However, perusal of the file shows that on the last date of hearing i.e. 17.08.2020, reply on behalf of SI Sedhu Ram Yadav PS Ranhola qua the applicant/accused Ram Pratap has been received alongwith previous involvement report.


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It is mentioned in the reply dt. 16.08.2020 of SI Sedhu Ram Yadav that as per record of PS Ranhola, only the present case FIR no. 676/2014 is registered against the applicant/accused.

Alongwith the reply, the previous involvement report is also annexed and as per which, only the present case is registered against the applicant/accused.

Conduct report dt. 20.08.2020 qua the applicant/accused Ram Pratap Mehto S/o Sh. Shanker Mehto is received from the Supdt., Central Jail no.4, Tihar and as per which, the applicant/accused is in custody in this case from 06.09.2014 to till date and as per jail record, his conduct in the jail is satisfactory/good.

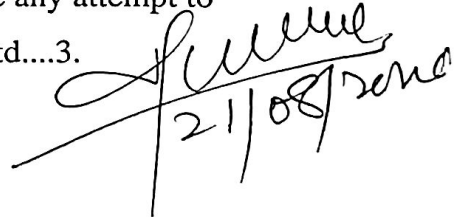
Thus, in view of the above report of SI Sedhu Ram Yadav as well as the report of Jail Supdt., Central Jail no.4, Tihar, the present case of the applicant/accused is covered under the HPC guidelines dt. 18.05.2020.

Accordingly, as such, the present application of the applicant/accused Ram Pratap Mehto for grant of interim bail for a period of 45 days deserves to be allowed.

Accordingly, the applicant/accused is admitted to interim bail for a period of 45 days from the date of his release subject to furnishing Personal bail bond for a sum of Rs. 50,000/- (Rupees fifty thousand only) to the satisfaction of concerned Jail Supdt.

The applicant/accused shall not make any attempt to

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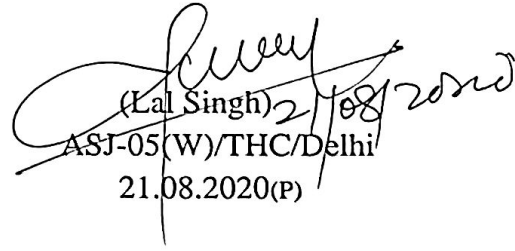
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influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of his interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application u/s 439 Cr.P.C. for grant of interim bail is accordingly disposed of.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

FIR No.323/2014
PS Mundka
U/s 302/363/201 IPC
State Vs. Rajesh Yadav

21.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.V.P.Katiyar, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Conduct report of the applicant/accused is received from the Supdt. Central Jail no.4, Tihar, Delhi.

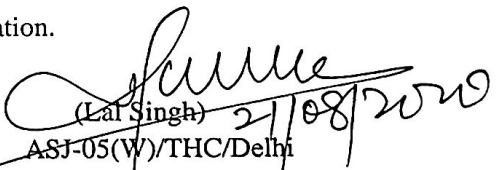
Reply to the above application is also received on behalf of Insp. Bishamber Dayal alongwith previous involvement Report.

Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused for grant of interim bail in terms of HPC guidelines dt. 18.05.2020.

In the reply of Insp. Bishamber Dayal, it is mentioned that the applicant/accused is resident of District Gonda, UP and he has no residential address in Delhi and moreover, his conduct is not satisfactory as he fled away from the spot after committing murder of deceased on 04.07.2014 and he was absconded till 17.03.2017.

In view of the above, issue fresh notice to the IO/SHO concerned to file comprehensive report as to whether the PO proceedings were initiated against the applicant/accused or not in this case, returnable for 27.08.2020.

Put up on 27.08.2020 for consideration.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

FIR No. 629/2018
PS Punjabi Bagh
U/s 302/120B/149/34 IPC
State Vs. Jitender @ Jitu

21.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Pradeep Anand, Ld. Counsel for the applicant/accused
through VC.

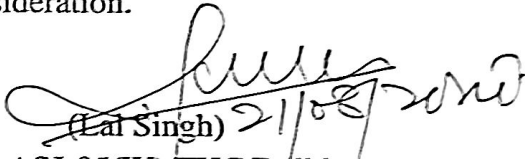
This urgent application has been filed on behalf of the
applicant/accused Jitender @ Jitu for disposal of the application u/s
439 Cr.P.C.

Ld. Counsel for the applicant/accused submits that the bail
application u/s 439 Cr.P.C. was filed on behalf of the applicant/accused
before lockdown.

Ld. Counsel for the applicant/accused requested to take up
the said application on 25.08.2020.

Issue notice to the IO to appear on the next date of hearing
i.e. 25.08.2020.

Accordingly, put up application u/s 439 Cr.P.C. alongwith
main case file on 25.08.2020 for consideration.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

FIR No.278/2016
PS Patel Nagar
U/s 302/201 IPC
State Vs. Gaurav @ Sunny

21.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Akhil Sharma, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

Reply to the above application has been received on behalf of SI Kamal Sharma.

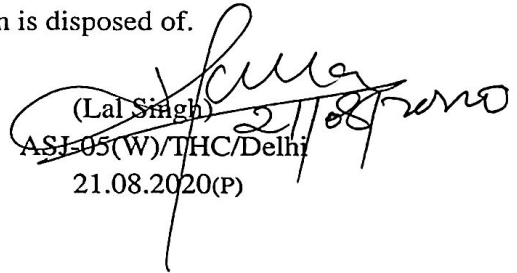
Ld. Counsel for the applicant/accused submits that this application has been filed on behalf of the applicant/accused for grant of regular bail. He further submits that at present, the applicant/accused is already on interim bail as granted by this court on 23.07.2020 for a period of 45 days.

He also submits that the present application is for regular bail. He further submits that one regular bail application as filed on behalf of the applicant/accused before lockdown is also pending adjudication.

At this stage, Id. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same with liberty to file afresh.

In view of the above facts & circumstances, the present application of the applicant/accused is dismissed as withdrawn with liberty to file afresh.

Accordingly, the present application is disposed of.


(Lal Singh)
ASI-05(W)/THC/Delhi
21.08.2020(P)

FIR No. 195/2018
PS Paschim Vihar
U/s 307/34 IPC & 25/27/54/59 Arms Act
State Vs. Arjun

21.08.2020

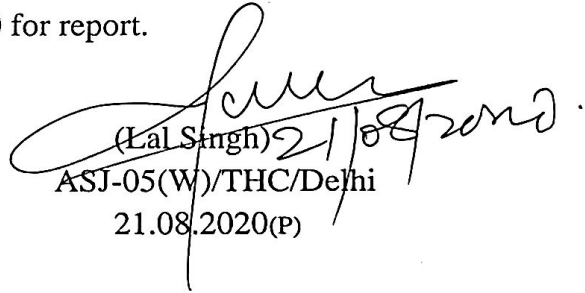
Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
None for the accused.

This matter is listed today for filing of verification report
qua documents of surety.

Reader of the Court reported that verification report has
not been received. It is already 04:00 PM.

Therefore, issue fresh notice to the IO/SHO concerned to
verify the documents of surety in terms of order dt. 17.08.2020 of this
court, returnable for 24.08.2020.

Put up on 24.08.2020 for report.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

FIR No.484/2015
PS Mundka
U/s 302/394/397/120B IPC
State Vs. Sumit @ Somi

21.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Pawan Sharma, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

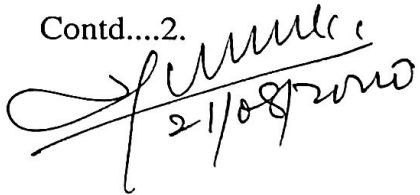
Ld. Counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused for grant of interim bail on the medical ground of mother of the applicant/accused.

Reply as well as medical verification report were already received on the last date of hearing.

In pursuance of directions given to the IO/SHO concerned to verify the family details of the applicant/accused, the reply/report has been received on behalf of SI Ramesh Kumar PS Mundka.

As per reply/report as filed on behalf of SI Ramesh Kumar, father of the applicant/accused namely Rajender Prasad, two brothers of the applicant/accused namely Vikas and Amit are there in

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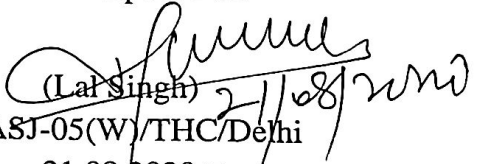
the family of the applicant/accused and they are residing at their home.

Therefore, in view of the above report, there are three family members in the family of the applicant/accused who can take care of mother of the applicant/accused namely Smt. Saroj Sharma.

Moreover, it is also reported by SI Ramesh Kumar that presently Smt.Saroj Sharma, mother of the applicant/accused is residing at her home.

As such no ground for grant of interim bail to the applicant/accused is made out at this stage in view of the above report and therefore, the application of the applicant/accused is dismissed.

Accordingly, the present application is disposed of.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

Case No. 57888/2016
FIR No. 96/2016
PS Punjabi Bagh
State Vs. Rashid @ Gudda & others

21.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.
All the accused persons namely Rashid @ Gudda, Ishaq, Rajbir and Monu @ Mohd. Asif @ Aman are on bail, however, today they are absent.

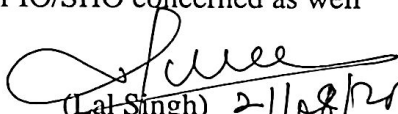
Perusal of the file shows that before lockdown, this matter was at the stage of P.E.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for their non-joining the proceedings through VC only for today.

Before lockdown, on 25.02.2020, Id. Addl. P.P. for the State submitted that the supplementary charge-sheet qua accused Sonu has to be filed by the IO. Therefore, notice was issued to the SHO concerned to file supplementary charge-sheet in this case.

In view of the above, issue fresh notice to the IO/SHO concerned to file report regarding status of supplementary charge-sheet qua accused Sonu in this case, returnable for 19.10.2020.

Put up on 19.10.2020 for report of IO/SHO concerned as well as for consideration.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

Case No. 153/2018
FIR No. 523/2017
PS Hari Nagar
State Vs. Rajesh Gupta & others
RJS

21.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of arguments on the point of Charge.

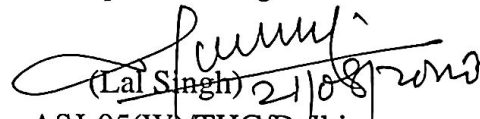
Perusal of the file shows that before lockdown, accused Rajesh Gupta and Jitender were in J.C. and accused Raj Kumari Diwakar and Vishal Rathore were on bail.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons namely Raj Kumari Diwakar and Vishal Rathore, who are on bail, for their non joining the proceedings through VC only for today.

As none appeared for the accused persons for addressing arguments on the point of Charge, hence, matter is adjourned to 19.10.2020.

Issue notices to counsels for the accused persons to join the proceedings through VC on the next date of hearing, if normal functioning of the Court will not resume.

Put up on 19.10.2020 for arguments on the point of Charge.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

Case No. 58053/2016
FIR No. 92/2016
PS Mundka
State Vs. Padam Singh & others

21.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Ms. Geeta Mehrotra, Ld. Counsel for accused Gaurav through VC.
None for other accused persons.
All the accused persons are on bail, however, today they are absent.

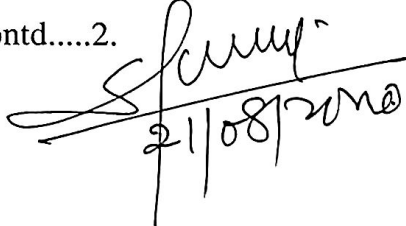
Matter is at the stage of P.E.

Ld. Counsel for accused Gaurav submits that accused Gaurav may be exempted from personal appearance through VC for today.

In view of the above facts & circumstances and submission of the Id. Counsel for the applicant/accused as well as due to present pandemic situation, accused Gaurav as well as other accused persons are exempted from their appearance through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in

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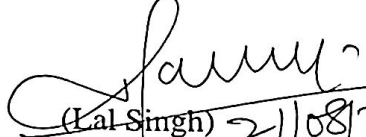

21/08/2020

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ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 19.10.2020.

Put up on 19.10.2020 for P.E.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

Case No. 696/2017
FIR No. 276/2017
PS Moti Nagar
State Vs. Umashankar Tiwari

21.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

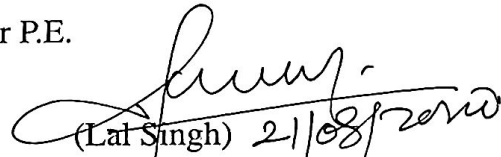
Matter is at the stage of P.E.

Perusal of the file shows that before lockdown, accused was in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 19.10.2020.

Put up on 19.10.2020 for P.E.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

Case No. 891/2018
FIR No. 556/2018
PS Rajouri Garden
State Vs. Devesh Kumar

21.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

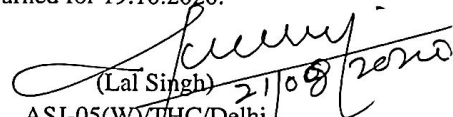
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Ancesh Renganathan, Proxy Counsel for Counsel for the accused through VC.
Accused is on bail and he has joined the proceedings through VC.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 19.10.2020.

Put up on 19.10.2020 for P.E.

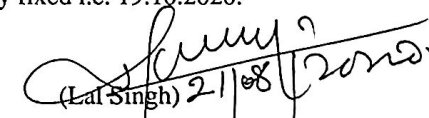

(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

Matter is taken up again at 02:50 PM as Reader has reported that supplementary charge sheet has been received.

Present: Sh.M.A.Khan, Id.Addl.P.P. for the State through VC.
Sh.Khyali Ram, Reader of the Court through VC.

Reader of the Court submits that in this case, supplementary charge sheet vide which FSL result has been filed, is received as same has been assigned to this Court by the Id. District & Sessions Judge, West, Delhi.

Let supplementary charge sheet alongwith FSL report be taken on record and tagged with the main file and put up on the date already fixed i.e. 19.10.2020.


(Lal Singh) 21/08/2020
ASJ-05(W)/THC/Delhi
21.08.2020(P)

CA No. 28/2020
Monika Vs. Sanjay Dewan

21.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.


Present : Sh.Aneesh Renganathan, Proxy counsel for the appellant through VC.
Sh. Kamal Jairath, Ld. Counsel for the respondent through VC.

Matter is at the stage of consideration on the Appeal.

Perusal of the file shows that before lockdown, on 02.03.2020, matter was sent to mediation for 12.03.2020. However, at this stage, Id. Counsels for the parties submit that mediation has been failed between the parties.

Proxy counsel for the appellant submits that main counsel for the appellant is out of station and he is seeking one more opportunity for arguments.

Accordingly, put up on 19.10.2020 for arguments on the Appeal.


(Lal Singh) 21/08/2020.
ASJ-05(W)/THC/Delhi
21.08.2020(P)